

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.101**  
**CP/93/ND/2024**

**IN THE MATTER OF:**

Mrs Geeta Rajpal	...	Applicant
Versus		
Ansal Properties Infrastructure Limited	...	Respondent

**under Section 73 (4).**

**Order delivered on 15.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Adv. Amitesh Gaurav
For the Respondent	: Adv. Mahima Shekhwat

**ORDER**

Mr. Amitesh Gaurav, Learned Counsel for the Applicant as well as Ms. Mahima Shekhwat, Learned Counsel for the Respondent are present physically. Counsel for the Respondent takes notice and undertakes to file the reply. On request one week time is granted to file the reply.

List the matter on **30.05.2024**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**